CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

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Centempt Petition No. 68 of 1994

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Original Application No. 1513 of 1992

Allahabad this the 26th day of July, 1996

Hen'ble Dr.R.K.Saxena, J.M. Han'ble Mr.D.S.Baveja, A.M.

Applicant: Sri Karan Singh S/e late Sri Birkha Ram r/e 117, Kishere Pura (Meendawali Gali) P.O. Vrindaban, District - Mathura werking as SPM Leeladham, Vrindaban, Mathura.

By Advocate: Sri R.K.Tiwari.

Respondents: Sri O.P.Tripathi, Sr. Suptd. of Post Offices, Mathura Postal Division, Mathura.

By Advacate: Sri N.B. Singh.

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Hen'ble Dr. R. K. Saxena, J.M.

This contempt case was started on the application of Sri Karan Singh for non compliance of the judgment which was delivered by the Tribunal in D.A.No.1513/92 on 2-5-94. The Directions were that the salary of the applicant be determined and payment of salary including arrears be given. It is contended on behalf of the apposite party that the payment of the salary and arrears is made and thus compliance is complete. The learned counsel of the applicant Sri R.K. Tiwari on the other hand entends that arrears of the salary has been made on 20-3-96 after delay of about two years.

Sri N.B.Singh on behalf of the apposite party contends that the delay was caused because first review application remained pending and secondly the calculation of salary and arrears of the military services of the applicant took time. It is surprising that in the present age when the technology has highly advanced. Poposite party is taking plea of calculation of pay in two years. The delay appears to have been caused in payment but that could be the ground for awarding any relief in these proceedings. Since the compliance of the orders, no doubt belated is made and there does not appear to be wilful disabediance, the matter comes to end. If applicant feels aggreived for delayed payment and having not been compensated, and if he is so advised, he may seek different remedy.

Contempt petition is disposed of accordingly. The notices which were issued to the apposite party discharged.

MEMBER (A)

MEMBER (J)

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